

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA 206/92 .

Dt. of Order: 13-3-92 .

V.V.Ramanaiah

....Applicant

Vs.

1. The Superintendent of Post Offices, Nellore, Nellore District.
2. The Assistant Superintendent of Post Offices, Kavali Division, Kavali, Nellore District.

....Respondents

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Counsel for the Applicant : Sri K.Muralidhar Reddy

Counsel for the Respondents : Sri N.V.Ramana

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Division Bench delivered by Hon'ble Sri R.Balasubramanian, Member (J)).

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This application is filed by V.V.Ramanaiah, under section 19 of the Administrative Tribunals Act, 1985, with a prayer to declare the action of the Respondents in issuing proceedings No.B/BPMS/ofal Kvl dt.15-2-92 directing the applicant to submit his resignation within 10 days to the post of EDBPM of Munubolupadu Village, Dagadarthi Mandal, Nellore District as illegal and also to direct the Respondents to continue the applicant as EDBPM in the same place.

2. We have heard both sides. In the circumstances of the case we permit the applicant to make a representation within

(26)

two weeks from the date of receipt of this order against the proceedings ~~xxxxxx on the~~ dt. 15-2-92. The competent authority on receipt of such representation, shall dispose-of the same within four weeks from the date of receipt of the representation of the applicant. If the applicant feels still aggrieved, he will be at liberty to approach this Tribunal in accordance with law.

3. In the meantime the status quo order passed by this Tribunal on 10-3-92 shall continue to be in force till the disposal of the representation preferred by the applicant. Accordingly the O.A. is disposed-of with the above directions with no order as to costs.

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member (A)

T. Chandrasekhar Reddy

(T. CHANDRASEKHAR REDDY)
Member (J)

Dated: 13th March, 1992.
Dictated in Open Court.

av1/

8/20/3/92
Deputy Registrar (Judl.)

Copy to:-

1. The Superintendent of Post Offices, Nellore, District, Nellore
2. The Assistant Superintendent of Post Offices, Kavali Division, Kavali, Nellore District.
3. One copy to Sri. K. Muralidharan, Advocate, CAT, Hyd.
4. One copy to Sri. N. V. Ramana, Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-

O.A. 206/92

TYED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A) ✓

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY: ✓
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 13/3/92 ✓

ORDERY JUDGMENT: ✓

R.A/G.A/M.A.N.

in

O.A.No. 206/92 ✓

T.A.No. _____

(W.P.No. _____)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

